

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 267/19

CBI Vs. Nirvikar Singh and Others

07.09.2020

Present: Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
Sh. Pramod Kumar Dubey along with Shri Shashank Dewan and Sh.
Anurag Andley, Ld. Counsel for **A-1** Nirvikar Singh.
Shri Harsh Kumar Sharma, Ld. Counsel for **A-2** D.K. Barik.
A-1 Nirvikar Singh has also joined through Video Conference.

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

The matter has been listed today for hearing arguments on three applications all of which were moved under Section 207 of the Cr. PC on behalf of A-1 Nirvikar Singh on the last date of hearing. However, Sh. P.K. Dubey, Ld. Counsel appearing for applicant/accused A-1 Nirvikar Singh informs that he has just received reply to the said applications and has requested for an adjournment to go through the same.

The request is allowed.

Put up on 11.9.2020 for submissions/arguments on the above 3 applications, to be taken up through the virtual mode at 12.30 PM.

**AJAY
GULATI**

Digitally signed
by AJAY GULATI
Date:
2020.09.07
13:12:47 +0530

**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/07.09.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 287/19

CBI Vs. Rajesh Khatri

07.09.2020

Present: Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
Shri Ajit Singh, Ld. Counsel for the accused.
Accused Rajesh Khatri has also joined through Video Conference.

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

The matter has been listed today for scrutiny of the e-challan documents as directions were given on the last date to the IO/HIO for supply of deficient documents to the accused.

Ld. Counsel for the accused submits that the accused has received copies of all the deficient documents.

Though the matter is now to be listed for addressing arguments on the point of Charge, Ld. Counsel for the accused submits that he is going to move an application under Section 91 of the Cr. PC for which he has to consult the accused but since he is not in a position to immediately call the accused physically to his office, he needs at least two weeks' time to move the said application.

The request is allowed.

CC No. 287/19

CBI Vs. Rajesh Khatri

Ld. Counsel is directed to file the said application on the court e-mail by 21.9.2020 and also serve a copy of the same to Ld. PP on her e-mail. Hard copy of the application, duly signed by the counsel, be put in a closed envelope and dropped in the box meant for the purpose which has been kept with the Court *Ahlmad*. A copy of this order be sent through Whatsapp to the Id. Counsel for due compliance.

Put up again on 22.9.2020, to be taken up through virtual hearing.

**AJAY
GULATI**

Digitally signed
by AJAY GULATI
Date:
2020.09.07
13:13:41 +0530

(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/07.09.2020